

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 175 of 2017

In the matter of:

Axis Nirman and Industries Ltd. & Anr.

....Appellants

Vs.

Hotel Birsa Pvt. Ltd. & Ors.

....Respondents

Present

**For Appellants: Mr. C.S. Chauhan and Mr. Jishnu Chowdhury,
Advocates.**

**For Respondents: Mr. Abhijeet Sinha and Mr. Shambo Nandy, Advocates
for R-2.**

ORDER
(Virtual Mode)

15.01.2021: As this particular Bench will not be available in the near future, this Tribunal deems it fit and proper to 'De-Part Heard' the present Appeal (AT) No. 175 of 2017. It is lucidly made clear that present Appeal shall not be treated as 'Part Heard' anymore.

The Office of the Registry is directed to place the Instant Appeal (AT) No. 175 of 2017 before the Hon'ble Acting Chairperson for passing the necessary orders to post before an appropriate Hon'ble Bench.

[Justice Venugopal M.]
Member (Judicial)

[Mr. Balvinder Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

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